

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 70/2001

(2)

This the 11th day of January, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER(A)

Shri Naresh Chander,
S/o Sh. Anand Prasad,
R/o 757, Ali Ganj
Lodhi Road,
New Delhi
(Advocate : Shri Shyam Babu)

..... Applicant

VERSUS

Union of India through

1. Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi

2. The Director,
Directorate of Estates,
Nirman Bhawan,
New Delhi

..... Respondents

ORDER (ORAL)

In the present OA the applicant was engaged as a Waterman on daily wage basis firstly in 1999 from 15.4.99 to 14.7.1999 and thereafter again in 2000 from 24.4.2000 to 23.7.2000 and from 25.7.2000 to 23.9.2000. He has not been engaged thereafter for any kind of work. The relief sought is granting of the benefit given by this Tribunal in OA No. 802/2000 to one Shri Narender Singh, who was engaged along with the applicant in the year 1999 for the same period.

2. The learned counsel appearing for the applicant seeks a direction to the Respondents on the lines of the direction given by this Tribunal in the aforesaid OA decided on 13.9.2000. A perusal of the order passed

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(2)

(3)

by this Tribunal in the aforesaid OA reveals that the said Shri Narender Singh has approached this Tribunal in that case on being aggrieved by the act of the Respondents in not engaging him again in 2000 though he ^{had} ~~was~~ applied on that occasion also. Thus I find that orders were passed in that OA on the basis of a specific grievance. In the present case, on the other hand, no specific grievance has been disclosed.

3. In the background of the aforesaid facts the counsel has expressed his desire to withdraw this OA. He is allowed to do so with liberty to approach this Tribunal, if so advised, ^{in due course.}

4. The OA is dismissed as withdrawn. No costs.

S.A.T. RIZVI

(S.A.T. RIZVI)
MEMBER (A)

(pkr)